

FORM A Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **ENESTEE ENGINEERING LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	ENESTEE ENGINEERING LIMITED
2.	Date of incorporation of corporate debtor	14th March, 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No/Limited Liability Identification No. of corporate debtor	U74210MH2005PLC151952
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: KH No. 18 A/1 & 18 A/3, Chinchbhawan, Kalmeshwar, Nagpur-441501. Principal Office : 1st Floor, Royal Orchid, 38, Nagpur Syndicate Layout, Behind School of Scholars, Near University Campus, Amravati Road, Nagpur-440033
6.	Insolvency commencement date in respect of corporate debtor	Insolvency Commencement Date is the date of Order: 17th September 2019
7.	Estimated date of closure of insolvency resolution process	15th March 2020 (180 days from the date of insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Atul Rajwadkar IBBI/IPA-001/IP-P00152/2017- 18/10321
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 47, Hindusthan Colony, Wardha Road, Nagpur-440015. Registered Email: vervecapital@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Communication Address : 47, Hindusthan Colony, Wardha Road, Nagpur-440015. Email: enestee.insolvency@gmail.com
11.	Last date for submission of claims	12th October 2019 (14 days from the date of appointment of Interim Resolution Professional i.e. 28th September 2019, the date on which order of Hon'ble NCLT received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Web link : https://ibbi.gov.in/home/downloads Physical Address : Same as mentioned in point no 10 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ENESTEE ENGINEERING LIMITED** on **17th September 2019**.

The creditors of **ENESTEE ENGINEERING LIMITED** are hereby called upon to submit their claims with proof on or before **12th October 2019** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties

Date: September, 30th 2019

Place: Nagpur



Atul Rajwadkar
Interim Resolution Professional

Registration No: IBBI/IPA-001/IP-P00152/2017-18/10321